

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.27/96

Friday, this the 9th day of February, 1996.

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR PV VENKATKRISHNAN, ADMINISTRATIVE MEMBER

K Arumugham,  
Kannakkotte House,  
Eramangalam.P.O.  
Perumpadappa(via)  
Malapuram District,  
PIN: 679 587. - Applicant

By Advocate Mr VR Ramachandran Nair

Vs.

1. Union of India represented by  
the General Manager,  
Southern Railway,  
Madras.
2. The Divisional Railway Manager,  
Southern Railway,  
Trivandrum.
3. The Divisional Personnel Officer,  
Southern Railway,  
Trivandrum.
4. The Senior Divisional Accounts  
Officer, Southern Railway,  
Trivandrum. - Respondents

By Advocate Mr PA Mohamed

The application having been heard on 9.2.96 the  
Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant complains that a sum of Rs.10,302.00 has  
been withheld from the gratuity due to him. He has not

given further details. It is stated in the reply that the following excess payments have been made:

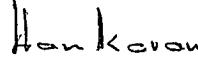
"i) Over payment of salary and allowances	- Rs.9,525.00
ii) -do-	- Rs.365.00
iii) House rent arrears	- Rs.412.00
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	Rs.10,302.00"

Admittedly, no notice was issued to applicant prior to withholding of the amounts. This is not justified. If any amounts are due from applicant, the details thereof with reference to the period in which it arose will be furnished to him by the third respondent within one month from today. If he is aggrieved by that he may take up the matter before the competent authority, who will be named by the third respondent and that authority will take a final decision in the matter within two months of a representation being made before him.

2. Application is disposed of accordingly. No costs.

Dated, the 9th day of February, 1996.

  
PV VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

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LIST OF ANNEXURE

1. Annexure R1: A true copy of the letter No.V/P.626/IV/141/94, dated 12.3.1997 issued by the Respondent.

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